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K.C. Prasad Vs Union of India and Others

Court: Delhi High Court

Date of Decision: Dec. 20, 2001

Citation: (2002) 3 AD 1029

Hon'ble Judges: Dalveer Bhandari, J

Bench: Single Bench

Advocate: G.K. Sharma, for the Appellant; Geeta Luthra, for the Respondent

Final Decision: Dismissed

Judgement

Dalveer Bhandari, J.

The petitioner has approached this court with the prayer of fixing his seniority as Naib Subedar with effect from 1st

March, 1990 vis-a-vis other JCOs of his batch instead of 1st March, 1992 as it exists at present. It is further prayed that the petitioner be

promoted to the rank of Subedar with effect from 1st June, 1993. It is also incorporated in the prayer clause to reinstate the petitioner in service

with effect from 31st July, 1996 with all consequential benefits of pay and allowances, seniority, perks and chances of promotion vis-a-vis his

batch mates.

2. The petitioner was enrolled in the Army Ordinance Corps on 9th July, 1970. He was promoted as Naik on 1st February, 1981, Havildar on 1st

April 1983 and Company Quarter Master Havildar on 30th June, 1988. According to the petitioner, as per his original seniority he was due to be

promoted as the Naib Subedar on 1st March, 1990 and Subedar on 1st June, 1993.

3. There has been delay in promotion of the petitioner as Naib Subedar until 1st June, 1994. He was promoted with effect from 1st March, 1992

and lost his seniority by two years. It is also mentioned that the petitioner was admitted to pay and allowances of Naib Subedar only with effect

from 12th February, 1994, thereby depriving him of pay and allowances of the rank of Naib Subedar by 3 years, one month and 12 days. The

petitioner filed a statutory complaint on 27.10.1995 which was rejected on 5th August, 1996.

- 4. The petitioner has approached this court on rejection of his statutory complaint by way of filing this writ petition.
- 5. The petitioner mentioned that from 1981 to 1993 4 marks (above average) have been awarded out of 4 to the petitioner in the rank of Havaldar

except during 1982 by the initiating officer who had the opportunity to observe the performance of the petitioner directly. However, the reviewing

officers on four occasions awarded 3 marks out of 4 marks (high average). Since the down-grading of ACR by the reviewing officer is the main

grievance of the petitioner, Therefore, I deem it appropriate to reproduce the ACRs from 1981 to 1996 as submitted by the petitioner in the

petition.



1981 4 4 Naik

1982 3 4 -do-

1983 4 4 Havildar

1984 4 4 -do-

1985 4 3 -do-

1986 4 3 -do-

1987 4 4 -do-

1988 4 3 -do-

1989 4 4 -do-

1990 2 2 set aside

1991 4 4 -do-

1992 4 4 -do-

1993 4 4 -do-

1994 7 7 Naib Sub.

1995 7 7 -do-

1996 7 7 -do-

6. The petitioner has leveled allegations against the Reviewing Officers but has chosen not to implead them in this petition. It is the settled position

oflaw that in case the officials against whom allegationshave been leveled, if they are not imp leaded in thepetitioner, then it would not be proper for

the Court toprobe against those allegations. In consonance with theprinciples of natural justice the officials against whomthe allegations are leveled,

have to be given an poportunity of defending themselves, otherwise theentire exercise would be contrary to the basicprinciples of natural justice.

7. In State of Bihar and Another Vs. P.P. Sharma, IAS and Another, Their Lordships of the Supreme Court observed:

It is a settled law that the person againstwhom mala fides or bias was imputed shouldbe impleaded eon-nominee es a partyrespondent to the

proceedings and given anopportunity to meet those allegations. Inhis/her absence no enquiry into thoseallegation would be made. Otherwise ititself

is vocative of the principles ofnatural justice as it amounts to condemninga person without an opportunity.

8. Therefore, now the only surviving grievance of the petitioner is regarding his ACR of 1988 where he was given 3 marks out of 4 by the reviewing

officer which isconsidered as high average. It is submitted by the petitioner that he had lost his first chance to get the promotion cadre on account of

low grading of 3 marksawarded by Ltd. Col. K.C. Aneja who is not a party to thispetition. The other grievance of the petitioner hasbeen removed

when the representation regarding grading of ACR of 1990 was accepted by the Chief of Army Staffon his statutory complaint filed on 18.8.1992.

Therespondent on 29.1.1994 set aside the ACR for the year1990 but the grading in his ACR by the reviewing officerfor the year 1988 was not

changed.

9. In pursuance to the show cause notice issued bythis court, a reply has been filed by the respondents. In the reply it is mentioned that the

petitionerinitially came up for derailment on promotion gradeHavaldar to Naib Subedar commenced with effect from 3rdJuly 1989 to 26th August,

1989 but he could not be promoted due to ACR criteria laid down in Army HeadQuarter letter dated 18.12.1985. According to the respondents,

the petitioner was lacking three (aboveaverage) ACR gradings out of last five reports. Thepetitioner's case was again reviewed during 1990

butfound lacking in ACR criteria. His case was againreviewed and he was provisionally detailed to attendpromotion cadre course with effect from

18th February,1991 to 13th April, 1991 subject to earning appropriategrading in 1990.

10. It is also mentioned in the reply that the petitioner has filed a statutory complaint on 18.8.1992against his supersession for promotion to the

rank of Naib Subedar due to wrong and inappropriate grading in ACRs for the years 1988 and 1990. ACR of 1990 was setaside but ACR of

1988 was kept intact by the order dated3.1.1994. The petitioner was promoted to the rank ofNaib Subedar with effect from 1st January, 1994 in

hisown turn. The petitioner was granted ante-dateseniority with effect from 1st March, 1992, the date hecould have qualified promotion cadre

course with effectfrom 6th January, 1992 to 29th February, 1992 aftersetting aside the ACR for the year 1990 and taking intoaccount the ACR

grading for the year 1991. the petitioner again submitted another statutory complainton 27th October, 1995 for setting aside the ACR for theyear

1988 and consequentially grant of ante-dateseniority to the rank of Nabi Subedar with effect from1st March, 1990 along with his original batch

mates aftera lapse of six months from his promotion to the rank ofNaib Subedar. His statutory complaint was rejected bythe order dated 5th

August, 1996. Meanwhile, the petitioner retired from service with effect from 1stAugust, 1996.

11. An additional affidavit has been filed by therespondents. In the affidavit, the facts mentioned in the reply have been reiterated. It is mentioned

thatthe comments of Initiating Officer and Reviewing Officer(for short I.O. & R.O.) were called. The then it, Col. K.C. Aneja, R.O. of 1988 ACR,

has stated that the NCO has been graded high average by him on hisdemonstrated performance. The R.O. has further stated that the allegations

leveled by the petitioner arefalse and baseless. The performance of NCO as COMH wasfound to be unsatisfactory and necessitating his changeon

arrival of Hav. SKT GS&C Md. Hasmat Ali. Therespondent has examined the petitioner"s statutorycomplaint pertaining to the ACRs for the years

1988 and 1990. It is mentioned in the affidavit that on careful scrutiny of the ACRs of last several years of ACRs it is revealed that no malafides or

bias can justifiably belevelled by the petitioner. As his ACR for 1990 was notconfirming of his overall ACR profile, Therefore, thesame was set

aside. The contention of the petitionerthat his complain regarding ACR of 1988 was notconsidered is incorrect though, inadvertently it is

notindicated in the order. The petitioner cannot be permitted to take advantage of this inadvertent lapse of the respondents. On careful scrutiny of

the original records it becomes abundantly clear that the petitioner s grievance regarding 1988 ACR was considered by the respondents and

thereafter it was rejected. TheReviewing Officer can legitimately differ in hisassessment or evaluation with the Initiating Officerotherwise there

would not be any necessity of the Presiding Officer. It may be pertinent to mention that on earlier occasions also the petitioner had received similar

grading from the Reviewing Officers. Evenotherwise also, the scope of the jurisdiction being verylimited. I cannot go into the settled position of law

ashas been reiterated in the case of Amrik Singh v.Union of India and Ors. delivered on November 16, 2000 bytheir Lordships of the Supreme

Court.

12. The learned counsel for the petitioner leveledallegations against the Reviewing Officer withoutimpleading him as party in this petition. According

to the settled law, the court cannot probe into the allegations against a person who is not party to the petition according to the settled principles of

naturaljustice.

13. Learned counsel for the petitioner submittedthat any entry which may be "above average" or "highaverage" but if it has the potentiality of

prejudicingan officer"s prospects, then it must be communicated to the office to make improvement in subsequent years so that when not found if it,

as a first case, he may be in aposition to make improvements for the second review andfinal review.

14. Learned counsel for the petitioner heavilyrelied upon State of Haryana and others Vs. D.L. Uppal, . Their Lordships of the Supreme Court in

the said judgment have mentioned thatif the graded entry is of going a step down, likefollowing "very good" to "good" it may not ordinarily bean

adverse entry since both are a positive grading. Allwhat is required by the authority recordingconfidential in the situation is to record reasons

forsuch down grading on the personal file of the officerconcerned, and inform him of the change in the form ofan advice. This is a salutary

proposition. Application of this principle may not make any difference in the facts and circumstances this case. The petitioner on anumber of earlier

occasions received similar marks from the Reviewing Officers in his annual confidential reports. In paramedical structure, officers are promoted on

the basis of comparative merit.

15. The learned counsel for the respondents hasplaced reliance upon a decision of the Supreme Court inLt. Col. K.D. Gupta v. Union of Indian,

AIR 1989 SC 1393and contended that the defense Services have their ownpeculiarities and special requirements. The considerations which apply

to other Government servantsin the matter of recording of ACRs or in the matter of promotion cannot, as a matter of course, be applied todefense

Personnels. Requisite experience, consequentexposure and proper review are indispensable forcarrying out promotion.

16. The Division Bench of this court inLt. Col. Krishan Chand v. Union of India reported as 1996 V AD (Delhi) 199 observed:

Selection is based on an overall profile of an officer with special stress on the performance in criteria Command appointment. The aim of the

Selection Board is:

(a) To assess all eligible officers of a batchwho reckon seniority during on calendaryear, and their equivalent seniority inother Arm/Services for

promotion to the nextrank.

- (b) To screen officers of earlier batches whohave been placed on Review for promotion to the next rank.
- (c) To assess the suitability of officers, whohave been approved earlier to the nexthigher rank whilst in low medical classification, for their physical

promotionand recommend restrictions, if any, on their employment in that rank.

(d) To ensure selection through objectivity, impartiality and in the best interest to theservice, in accordance with the guidelineslaid down by the

COAS.

17. I do not find any infirmity in the selectionprocess. This petition being devoid of any merit isaccordingly dismissed.